

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 948 of 2020

In the matter of:

Babu Phutane Sakamani & Ors.

....Appellant

Vs.

Bhagyalakshmi Homes LLP

....Respondent

Present:

Appellant: Mr. Srijan Sinha, Mr. Himanshu Chaubey, Advocates.

ORDER

(Through Virtual Mode)

11.12.2020: Notice directed against the Respondent has been received back unserved with endorsement “no such office in this address”. Learned counsel for the Respondent undertakes to provide alternate address of Respondent. This may be done within three days. Learned counsel for the Appellant submits that he has provided the Registry with e-mail address of the Respondent. Registry is directed to serve notice on alternate address of Respondent through any available mode. Appellant shall be at liberty to serve the Respondent Dasti as well.

List the appeal ‘for admission (after notice)’ on 5th January, 2021.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Anant Bijay Singh]
Member (Judicial)

[Shreesha Merla]
Member (Technical)

AR/g